

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Civil Appeal No. 5389/2015

UNION OF INDIA & ANR.

Appellants

VERSUS

GAJANAN GOVIND KHANDEKAR

Respondent

With

Civil Appeal No. 5390/2015
Civil Appeal No. 5944/2018
Civil Appeal No. 5388/2015
Civil Appeal No. 6633/2016
Civil Appeal Diary No. 17569/2015
Civil Appeal No. 5742/2015
Civil Appeal Diary No. 17749/2015
Civil Appeal No. 6461/2015
Civil Appeal No. 6045/2015
Civil Appeal Diary No. 19672/2015
Civil Appeal No. 5386/2015
Civil Appeal No. 6857/2015
Civil Appeal Diary No. 19702/2015
Civil Appeal No. 5878/2015
Civil Appeal No. 13403/2015
Civil Appeal Diary No. 19632/2016

O R D E R

Learned counsel for the appellants has filed applications for withdrawal of the present appeals.

On consideration of the grounds mentioned in the applications, leave to withdraw the appeals, as prayed for, is granted.

The applications for withdrawal stand allowed and the appeals stand disposed of as withdrawn.

.....CJI
[Ranjan Gogoi]

.....J.
[Deepak Gupta]

.....J.
[Aniruddha Bose]

New Delhi;
July 5, 2019.

ITEM NO.8

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No. 5389/2015

UNION OF INDIA & ANR.

Appellants

VERSUS

GAJANAN GOVIND KHANDEKAR

Respondent

(IA No. 31645/2019 - WITHDRAWAL OF CASE / APPLICATION)

WITH

C.A. No. 5390/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31846/2019)

C.A. No. 5944/2018 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31732/2019)

C.A. No. 5388/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31796/2019)

C.A. No. 6633/2016 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31651/2019)

C.A. D 17569/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31741/2019)

C.A. No. 5742/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31815/2019)

C.A. D 17749/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31727/2019)

C.A. No. 6461/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31840/2019)

C.A. No. 6045/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31854/2019)

C.A. D 19672/2015 (XVII)

(FOR ON IA 1/2015 and FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31659/2019)

C.A. No. 5386/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31803/2019)

C.A. No. 6857/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31812/2019)

C.A. D 19702/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31723/2019)

C.A. No. 5878/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31861/2019)

C.A. No. 13403/2015 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 35348/2019)

C.A. D 19632/2016 (XVII)

(FOR WITHDRAWAL OF CASE / APPLICATION ON IA 31737/2019)

Date : 05-07-2019 This matter was called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE**

For Appellants

**Ms. Diksha Rai, Adv.
Mr. Shanker Divate, Adv.
Mr. Arvind Kumar Sharma, Adv. (AOR)
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For Respondent

**Mr. Sangramsingh Bhonsle, Adv.
Mrs. Jayashree Wad, Adv.
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Ms. Samridhi S. Jain, Adv.
Mr. T.V.S. Raghavendra Sreyas, AOR**

**Mr. N.M. Popli, Adv.
Mr. Reepak Kansal, Adv.
Ms. Nidhi, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

**The applications for withdrawal stand allowed and
the appeals stand disposed of as withdrawn, in terms of
the signed order.**

**(Deepak Guglani)
Court Master**

(signed order is placed on the file)

**(Anand Prakash)
Court Master**